

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:62
ANSWERED ON:23.02.2010
INVESTIGATION REPORT BY FCI
Patel Shri Bal Kumar

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether complaints against the Food Corporation of India (FCI) regarding delay in investigation and submission of report to the Central Vigilance Commission (CVC) have been received by the Government;
- (b) if so, the details thereof indicating the number and nature of complaints received during each of the last three years alongwith the reasons for delay in submission of report;
- (c) whether any proposal to submit investigation report to CVC in a time bound manner is under the consideration of the Government;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)&(b): No, Madam. The Department of Food and Public Distribution has not received any complaint against the Food Corporation of India (FCI) regarding delay in investigation and submission of report to the Central Vigilance Commission (CVC). However, as per information received from the Central Vigilance Commission (CVC), a statement showing the pending investigation reports referred to FCI by CVC as on 18.2.2010 is given in Annexure.

(c),(d)&(e): The Department of Food & Public Distribution reviews the pendency position in respect of disciplinary cases, complaints etc. on regular basis at the level of Secretary and Chief Vigilance Officer and necessary directions are given to Public Sector Undertakings under the control of the Department to expedite the disposal of the cases.